

Calcutta Port is concerned, it is essentially an administrative and economic problem and I would like to make it clear to the House that we do not want to find any political solution to this problem. The hon. Member said that we appointed a Committee stealthily. We did not appoint a Committee stealthily. It is in accordance with the recommendations of the Committee appointed earlier. I have made it very clear in my reply that the earlier Committee, that two-man Committee, had suggested that— that was an interim recommendation—till Haldia Port is developed and completed and the potential is fully developed, at least for another 3 to 4 years, Haldia Port should continue as part of Calcutta Port. That was the recommendation of the earlier Committee. According to that, after 3 or 4 years, now that report was issued in 1977 and we have appointed a Committee in 1981. This is in accordance with the recommendation of that Committee and it is true that several representations were received. We have received representations from legislators and from the State Government. We have received a letter from the Chief Minister. We have received representation from the shipping interests and all unions urging delinking. That is why I said that all these factors and representations will be considered before we take a final decision. (*Interruptions*).

MR. SPEAKER: Next Question...

SHRI HARIKESH BAHADUR: It was a very important Question, Sir.

SHRI CHITTA BASU: It is a very important subject. (*Interruptions*).

MR. SPEAKER: More than ten minutes have already passed. It is amply clear now. The questions were exhaustive; they were not supplementaries; they were very elaborate.

Next Question. Mr. Chinnaswamy.

Recovery of Mess Bills from Students of Jawaharlal Nehru University

*64. SHRI C. CHINNASWAMY: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to lay a statement showing:

(a) the number of the students who have left Jawaharlal Nehru University without paying the mess bills and also without completing the studies for which they were registered and the amount due from them;

(b) the name of their centres/schools and the programme and year of study; and

(c) whether Government will recover this amount from their parents/guardians?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) and (b). According to the information furnished by the University 622 students have left the University hostels since the inception of the University without clearing their mess bills amounting to Rs. 2,64,803.00. The University is compiling the information with regard to the number of students who left the University without completing their study and the amount due from them, if any. Information regarding the names of the Centres/Schools, programmes and areas of study is also being compiled by the University. The required information will be placed on the Table of the Sabha in due course.

(c) Against the outstanding amount of Rs. 2,64,803.00, the University has with it mess security deposit of Rs. 62,200.00. For recovering the balance of Rs. 2,02,603.00, the University has already initiated action by writing letters to the parents/guardians of the

students concerned. In case of students who are employed, letters have been addressed to them, at their office address and in some cases to their employers. The University also proposes to take recourse to legal action in certain cases. This is a continuous process.

SHRI C. CHINNASWAMY: How many IAS and IFS officers are there among the defaulters? Will the Government ask these officers to pay their dues immediately?

SHRIMATI SHEILA KAUL: I would not be able to help the hon. Member in this respect because when they defaulted, they were not IAS officers. If he would put me a definite question...

MR. SPEAKER: There was no bar on becoming one.

SHRI C. CHINNASWAMY: How many such defaulters have become IAS and IFS officers? How many such officers are there?

MR. SPEAKER: The same thing. Old wine in a new bottle.

SHRI C. CHINNASWAMY: How many students who were defaulters have become IAS and IFS officers?

MR. SPEAKER: That will have to be found out, I think.

SHRIMATI SHEILA KAUL: There are 622 defaulters. But these defaulters are since the inception of the University many years ago. Since then, this number has continued.

MR. SPEAKER: Can you find out the number of such officers who were defaulters when they were students?

SHRIMATI SHEILA KAUL: This does not concern the University once he becomes an officer.

PROF. K. K. TEWARY: When the Jawaharlal Nehru University was set up, the purpose, I think, was to let this

institution act as a model institution for all other academic institutions in the country. But what we find today is that it has gone into the grip of a particular section of teachers and students professing a particular ideology. (Interruptions).

MR. SPEAKER: What has that to do with this Question, Mr. Tewary?

PROF. K. K. TEWARY: My pointed question is this. Is it a fact that a big chunk of defaulters are patronised by the CPI and CPM Groups in the University?

MR. SPEAKER: No. It is obvious that she cannot reply to this. Mrs. Krishna Sahi.

PROF. K. K. TEWARY: Why not? (Interruptions)

MR. SPEAKER: It must be relevant to the Question. It is irrelevant. It is not relevant to this Question why are you persisting?

PROF. K. K. TEWARY: It arises from this, Sir.

MR. SPEAKER: It does not.

PROF. K. K. TEWARY: My question is this. Is it a fact that a large number of defaulters belongs to the CPI and CPM Groups?

MR. SPEAKER: Might be. But that does not pertain to this Question. Mrs. Krishna Sani, (Interruptions).

MR. SPEAKER: Order, please. ... Order, please. What is it going on there? Why can't you sit down?

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मैं मंत्री महोदया से जानना चाहती हूँ कि जो यह उत्तर में लिखा है कि बीस-बीस स्टूडेंट्स थे जिन्होंने कि होस्टल छोड़ दिया और पेमेंट नहीं किया और 2,64,803 रुपया ऐसा है, क्या उस विश्वविद्यालय में ऐसा कोई नियम नहीं था कि जब तक बिल का कोई भुगतान नहीं करे तब तक उसे परीक्षा में बैठने

नहीं दिया जाए ? जब उन्होंने बिल का भुगतान नहीं किया था, तो उन्हें परीक्षा में बैठने क्यों दिया गया ?

श्रीमती शोला कोल : सवाल जो उन्होंने पूछा है वह सही है कि उन्हें इम्तिहान में बैठने को इजाजत दी गयी जबकि उन्होंने पेमेंट नहीं किया था। वहाँ इस तरह का.....

अध्यक्ष महोदय : कानून नहीं था।

श्रीमती शोला कोल : वहाँ इस तरह का कानून नहीं था। वहाँ का तरीका यह है कि.....

अध्यक्ष महोदय : जो आये, खा कर चला जाए।

श्रीमती शोला कोल : जो वहाँ के एडमिनिस्ट्रेशन के नियम हैं, जो कि इन लड़कों ने फोलों नहीं किये और जिसकी वजह से यह सब हुआ, वे यह हैं जो मेस का पैसा नहीं देंगे उनको डिग्रीज नहीं दी जाएगी। मेस का सारा सिस्टम भी रिब्यू हो रहा है। बिल्स उनके मां-बाप को भेजे जा रहे हैं, जिनसे कि पैसा लिया जा सकता है और वह लिये जाने की कोशिश की जा रही है। उसमें से कुछ मिला है।

MR. SPEAKER: Next question—
Shri Jitendra Prasad.

SHRI RASHEED MASOOD: rose. ..
(Interruptions)

AN HON. MEMBER: How can you allow him?

MR. SPEAKER: It is all right. I have allowed him.

श्री रशीद मसूद : मैं तो इस पर एक महीने से लड़ रहा हूँ। मुझे तो इस पर बहुत जरूरी सवाल पूछना है।

DR. SUBRAMANIAM SWAMY: You cannot be so rigid.

अध्यक्ष महोदय : अच्छा पूछिये।

श्री रशीद मसूद : मेरा सवाल यह है कि जिन लोगों ने जो ड्यूज पे नहीं किये उनमें से कितने लोग ऐसे हैं जो कि स्कॉलरशिप पा रहे थे और कितने लोग ऐसे हैं जो कि प्रोफेसर और रजिस्ट्रार साहेबान के रिश्तेदार हैं ?

अध्यक्ष महोदय : यह कैसे पता लगेगा? इसके लिए तो आपको संप्रेंट क्वेश्चन करना होगा।

श्री रशीद मसूद : जब ओरिजनल क्वेश्चन में यह पूछा गया है तो फिर यह सवाल पूछा जा सकता है कि कितने लोग स्कॉलरशिप पा रहे थे। अगर आप प्रोफेसर साहब वाली बात निकाल भी दें तो यह तो पूछा जा सकता है कि कितने लोग स्कॉलरशिप पा रहे थे ?

अध्यक्ष महोदय : यह डिटेल् का सवाल है। अगर आपको पता है तो, वह बता देंगे।

(व्यवधान)

MR. SPEAKER: You should put a separate question for this.

DR. SUBRAMANIAM SWAMY: The University is in a total mess. Let her give an assurance that she will get it and place it on the Table of the House.

Review of History and Language Textbooks

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*65. **SHRI JITENDRA PRASAD:**

SHRIMATI KISORI SINHA:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government are contemplating review of text books particularly in History and Languages at